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F.No.9 /1/2014-Vig
Government of India
Department of Commerce
Directorate General of Foreign Trade
(Vigilance Section)

Udyog Bhavan, New Delhi
Dated : 09th September, 2014

CIRCULAR

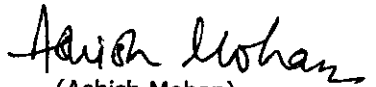
Subject : The Lokpal and Lokayukta Act, 2013 – Submission of declaration of assets and liabilities by the public servants for each year and placing the same in public domain on the websites of the Ministries/ Departments.

Please refer to the circular issued on 06.08.2014 on the above mentioned subject wherein all Group 'A', Group 'B' & Group 'C' Officers/officials in Headquarters of the DGFT and those posted in Zonal/Regional Offices were requested to submit the declaration of assets and liabilities as on 01.08.2014 in the prescribed Performa so as to reach the competent authority on or before the 15th September, 2014.

2. In this regard it may be noted that the Government has notified on 08.09.2014, the Public Servants (Furnishing of Information and Annual Return of Assets and Liabilities and the limits for exemption of Assets in Filing Returns) Amendment Rules, 2014, **extending the time limit for filing of aforesaid declaration/ information/ returns regarding his assets and liabilities by all public servants from 15th September, 2014 to 31st December, 2014.** The same is available on the website at http://persmin.nic.in/Lokpal_Homepage_New.asp.

3. It may also be noted that the definition of public servant covers all Central Government servants (Group A, B and C). Therefore, all Central Government servants are required to file the aforesaid declaration/information/return on or before 31st December, 2014.

4. It may also be noted that the onus for timely submission of declaration lies on the concerned officers/officials and any default in this regard will be at his/her own risk.


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1. PPS to DG
2. PS to all Addl. DGs
3. All Group 'A', Group 'B' and Group 'C' Officers/Officials at Headquarters of DGFT with the request to ensure necessary compliance.
4. All Heads of Zonal/ Regional Officers of DGFT – The contents of this circular may be conveyed to all Group 'A', Group 'B' and Group 'C' Officers/officials working under their control.

5. HRD-II and HRD-III Section are requested to bring the contents of this circular to the knowledge of all the Group 'B' and Group 'C' officials in Headquarters of DGFT especially those who are on the strength of DGFT Headquarters but are not specifically attached to any of the sections of the Headquarters.

6. Section Incharge/FTDOs in DGFT are requested to bring the revised schedule to the knowledge of all the officials working under their control (Group 'B' and 'C' officials of their respective Section(s)).

✓ 7. EDI Section, DGFT HQ – It is requested to upload the circular on the website of this Organization.